

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A No.01/(MAH)/2016  
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Mr. Shrikant Mishra

V/s.  
M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3.	Msugank Shah d/o Aniket Ranvadeh i/b Msugank R Basutkar Law Partner	Adv. for the Petitioner	
3.	Devendra Avhad. i/b. Thodur Law Associates.	Adv. for Respondent.  ORDER	

**C.P. No. 01/59/NCLT/MAH/2016**

1. In respect of both the C.P.(s) Ld. Representatives are present.
2. At the out-set Respondent has also mentioned C.A. 102. A Copy of the same is also given to the other side.
3. The Petitioner of C.P. seeking time to file a Reply to the C.A. Time granted
4. By 21.11.2016 reply is to be filed. Copy to the other side.
5. On receiving the Reply the C.A. 102, raising certain preliminary objections, shall be heard on **01.12.2016** and thereafter both the C.P.(s) will be fixed for hearing.

Dated: 07.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)